

Item No.8:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.152 of 2023 (SZ)

IN THE MATTER OF:

Kumaresan Sooluran
Thiruvallur

...Applicant(s)

With

Tamil Nadu Coastal Zone Management Authority
Rep. by its Member Secretary
Chennai and Ors.

... Respondent(s)



Date of hearing: 25.10.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Ms. Tanvi Srivatsan represented
Mr. A. Yogeshwaran.

For Respondent(s): Dr. D. Shanmuganathan for R1 to R5.

ORDER

1. Despite granting time, there was not much progress on the side of the State Government.

2. Though it was agreed by the Water Resources Department by filing a memo dated 03.10.2024 that they would remove the Charru Mussel from the three places viz., Kattupalli, Puzhuthivakkam and Athipattu, they have engaged only 01 fisherman and 01 JCB machine in the process of removing the Charru Mussel.

3. Considering the rapid growth of Charru Mussel, we expect the State Government to act more responsibly and swiftly by engaging more men and machines and removing the Charru Mussel to enable the free flow of water and boats to ply.

4. Though it is the duty of the State Government departments to remove the Charru Mussel in its entirety, it has taken so much time even to commence the work at the above-mentioned places.

5. We would appreciate it if the State Government would act swiftly to remove the Charru Mussel from the three mentioned locations.

6. Let the matter be listed on **29.11.2024** for final hearing.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.152/2023(SZ)
25th October, 2024. Mn.

